

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:4297  
ANSWERED ON:20.12.2011  
IRREGULARITIES IN DD FILM SECTION  
Joshi Shri Mahesh

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has noticed any irregularity in the functioning of Doordarshan, particularly the film section;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard and the outcome thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) to (c): On the direction of Hon'ble High Court of Delhi, Central Vigilance Commission conducted an enquiry into the alleged financial and administrative irregularities in the Prasar Bharati. On the basis of CVC report, a Presidential reference has been made to the Supreme Court for conducting an enquiry.

Shri B.S. Lalli has been placed under suspension by an order of the President till such time the orders are passed by President on the basis of report received from Supreme Court.

A high level Committee under the Chairmanship of Shri V.K. Shuglu, was constituted to look into the issues relating to organizing and conduct of Commonwealth Games, 2010. A copy of the report, submitted by the Committee, has been sent to the CBI through Department of Personnel & Training for initiating further action as deemed appropriate. CBI has registered a regular case against Shri Lalli and initiated criminal investigation in the matter.

Action for initiating disciplinary proceedings against Dr. Aruna Sharma, the then DG:Doordarshan is in progress. CBI had also sought permission of Ministry of Information & Broadcasting for registration of a regular case against Dr. Aruna Sharma. CBI was informed that she had already been relieved from Ministry of I & B on expiry of her tenure on 19.02.2011.

In so far as film section of Doordarshan is concerned, no such issues have come to the notice of the Government.